

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:360

ANSWERED ON:02.12.2004

RESERVATION FOR HANDICAPPED IN EDUCATION AND EMPLOYMENT

Chowdhury Shri Adhir Ranjan;Singh Shri Sitaram

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) The number of disabled/handicapped persons provided employment/employment opportunities during each of the last three years, till date, State/UT-wise;
- (b) the details of fulfillment of reservation quota for the handicapped persons in education and jobs in the country, State/UT-wise;
- (c) whether the principle of reservation is not being implemented by any of the State Governments/UT administrations;
- (d) if so, the details thereof and the corrective measures taken/to be taken in this regard and to fill up the backlog of vacancies;
- (e) whether any sort of discrimination reported in respect of disabled person in the field of employment and education; and
- (f) if so, the number of such cases reported to the Union Government during the said period and the action taken thereon, State/UT-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (d) According to the provisions of the Persons with Disabilities Act, 1995, the establishments in the State Governments/ U.T. Administrations and the Central Government are required to provide not less than 3% reservation in employment against posts identified as suitable for persons with disabilities. The Act also stipulates that all Government educational institutions and other educational institutions receiving aid from the Government shall reserve not less than three percent seats for persons with disabilities. As per the available information, all States/ Union Territories (except the State of Meghalaya) provide reservation in employment and education for persons with disabilities. The Ministry of Human Resource Development (HRD), that is the nodal Ministry for the subject matter of 'Education', have issued executive instructions to State Governments/ U.T. Administrations for implementation of provisions relating to reservation admission for persons with disabilities in Government educational institutions and other educational institutions receiving aid from the Government. The data regarding number of persons with disabilities provided employment and education as per the provisions of the Act is required to be maintained by the respective State Government/ U.T. Administration.

(e) and (f) The Act provides for grievance redressal through the office of Chief Commissioner for Persons with Disabilities. According to the information available, this office has disposed of 5658 complaints and suo motu cases including the cases on employment and education. No willful discrimination in respect of persons with disabilities was noticed in those cases. Year-wise details of the cases are as under:

Year	No. of cases received	No. of cases disposed off	Under process
------	-----------------------	---------------------------	---------------

2001-02	4901	3531	1370
2002-03	1797	1409	388
2003-04	922	718	204